

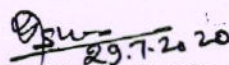
## RAJASTHAN HIGH COURT, JODHPUR

No. Gen./XV/56/2019/4166


Date : 30-07-2020

Copy of Gazette Notification vide No. 2/SRO/2018 dt. 06.07.2020 and copy of Order vide no. 22/P.I./2020 dt.06.07.2020 regarding "Rajasthan Right to Information (High Court and Subordinate Courts) (amendments) Rules, 2006 published in Rajasthan Gazette (Ex.) dated 24.07.2020, is forwarded to the following for information and necessary action:

1. Registrar-cum-Principal Secretary to Hon'ble Chief Justice, Rajasthan High Court
2. Registrar General, Rajasthan High Court, Jodhpur
3. P.S. To All the Hon'ble Judges
4. Registrar (Admn.), Rajasthan High Court, Jodhpur/Bench Jaipur
5. All Registrars, Rajasthan High Court, Jodhpur/Bench Jaipur
6. Registrar, Rajasthan High Court ( Head Quarter at New Delhi) Bikaner House, Shahjahan Road, New Delhi-11
7. Registrar (Classification), Rajasthan High Court, Jodhpur with the request for upload the same on the official Website.
8. O.S.D. (F&I)/OSD , Rajasthan High Court, Jodhpur
9. Deputy Registrar-Cum-SPIO, Rajasthan High Court Jodhpur/Bench Jaipur
10. All the District and Sessions Judges with direction to circulate amongst all the concerned.
11. Director, Rajasthan State Judicial Academy, Jodhpur
12. Chief Accounts Officer, Rajasthan High Court , Jodhpur
13. All Joint Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
14. All Assistants Registrars Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
15. Senior Librarian, Rajasthan High Court Jodhpur/Bench, Jaipur with the direction to update the Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006 and put up the copy before undersigned.
16. All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
17. Concerned Clerk , RTI

  
29.7.2020  
REGISTRAR (RULES)



 सत्यमेव जयते	राजस्थान राजपत्र	RAJASTHAN GAZETTE
	विशेषांक	Extraordinary
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भाग-1(ख)

महत्वपूर्ण सरकारी आज्ञायें।

**RAJASTHAN HIGH COURT, JODHPUR**

NOTIFICATION

Jodhpur, July 06, 2020

No. 02/S.R.O./2020 .-In exercise of the powers conferred by Sub-Section (1) of Section 28 of the Right to Information Act, 2005 the Chief Justice of Rajasthan High Court (Competent Authority) hereby makes following amendments in "Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006" as under :-

1. **Short Title and Commencement.** - (1) These Rules shall be called "Rajasthan Right to Information (High Court and Subordinate Courts) (Amendment) Rules, 2020".  
  
(2) These amendments shall come into force from the date of their publication in the Official Gazette.
2. The definition of "Authorized Person" in existing Clause (c) of Rule 2 shall be substituted by :-  
"Authorized Person" means State Public Information Officer and Assistant Public Information Officer designated as such by the Chief Justice exercising powers under the provisions of the Act."
3. The expression "General Rules (Civil) 1986" and the expression "General Rules (Civil) 1986 or General Rules (Criminal). 1980" wherever appear in these rules shall be substituted by the expression "General Rules (Civil & Criminal). 2018".

**BY ORDER OF,  
HON'BLE THE CHIEF JUSTICE,  
NIRMAL SINGH MERATWAL,  
REGISTRAR GENERAL.**

3805

Government Central Press, Jaipur.





राजस्थान राजपत्र  
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भाग-1(ख)

महत्वपूर्ण सरकारी आज्ञायें।

RAJASTHAN HIGH COURT, JODHPUR  
ORDER

Jodhpur, July 06, 2020

No. 22/P.I./2020 .-In exercise of the powers conferred by section 5(1) and 5(2) of the Right to Information Act, 2005, in supersession of order No. 02/P.I./2006/35 dated 06.01.2006. Hon'ble the Chief Justice is pleased to designate :-

- I. Chief Judicial Magistrate/ Chief Metropolitan Magistrate of each Judgeship as State Public Information Officer for Courts located in his Judgeship.
- II. For outlying Courts -

1. Senior Most Additional Chief Judicial Magistrate and;
2. Where there is no Court of Additional Chief Judicial Magistrate, Senior Most Civil Judge cum Judicial Magistrate

as State Assistant Public Information Officer.

Appeal as provided in Section 19 of the Right to Information Act, 2005, shall lie to the District & Sessions Judge Concerned.

By Order,  
NIRMAL SINGH MERATWAL,  
REGISTRAR GENERAL.

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